



2026:AHC:21984

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1368 of 2026

Deepak Verma And 29 Others

.....Petitioner(s)

Versus

Union Of India And 7 Others

.....Respondent(s)

Counsel for Petitioner(s) : Jayant Prakash Singh

Counsel for Respondent(s) : A.S.G.I., Abrar Ahmad, C.S.C., Pranjal Mehrotra

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Ms. Meena Mishra, learned counsel for the writ petitioners, Sri Jitendra Prasad, learned Standing Counsel and Sri Abrar Ahmad and Sri Pranjal Mehrotra, learned counsels for the respondents.

2. The grievance of the writ petitioners is that they are working on the post of Computer-cum-Data Entry Operators, however, though there happens to be a recommendation, but the incentive amount and arrears have not been paid for the month of April 2022 to March 2023 in pursuance of the order dated 09.01.2025.

3. Learned counsels for the respondents submit that the claim of the writ petitioner needs adjudication at the first instance by the competent authority.

4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner nos. 4, 5, 6, 9, 10, 11, 12, 13, 16, 17, 19, 20, 21, 22, 24 to 30 to appear before Respondent no.8 and rest of the writ petitioners before the competent authority raising their grievances along with the comprehensive representation, self attested copy of the writ petition as well as certified copy of the order, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of three months, from the date of production of certified copy of the order.

February 2, 2026

N.S.Rathour

(Vikas Budhwar,J.)